



2026:AHC-LKO:11844-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

**CRIMINAL WRIT-PUBLIC INTEREST LITIGATION No. - 23569 of
2016**

In Re Mau Incident

.....Petitioner(s)

Versus

State of U.P.

.....Respondent(s)

Counsel for Petitioner(s)	: Suo Moto
Counsel for Respondent(s)	: Anurag Verma (A.G.A.) with Ajit Singh, Raj Kumar Singh

Chief Justice's Court

**HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE JASPREET SINGH, J.**

1. In the present suo moto petition, the order dated 20.11.2024 was passed by the Court which reads as under:

"1. By order dated 19.09.2016, a Coordinate Bench of this Court took suo moto cognizance of the news relating to the alleged gang rape of a woman and being thrown off a moving train.

2. During course of the pendency of the present writ petition, by order dated 02.02.2024, notice was issued to the Ministry of Railways, Government of India along with a copy of the order passed by this Court to show cause as to what measures have been taken by the Ministry of Railways to curb such incidents in the running trains and at the Railway Stations operated by the Ministry. Further, learned Additional Government Counsel was directed to obtain instructions as to why a part of compensation has not been paid to the victim.

3. Pursuant to the said order, an affidavit on behalf of the Railways has been filed inter alia indicating various measures taken to prevent incidents of crime against women on running trains and at the Railway Stations like installing CCTV Surveillance at Railway Stations, CCTV Surveillance in galleries of some trains, passengers awareness programme through announcement, banners, posters to sensitize travelling public, ensuring maximum visibility in trains in passengers' area to develop confidence in travelling public and coordination with G.R.P. and Civil Police for better securities of passengers. Further indications have been made that emergency toll free help line number 139, which is 24x7 functional for security and other facilities, has been set up and further actions in this regard have been taken. Further a 'Meri Saheli' scheme has been launched and circulated to all the Principal Chief Security Commissioners for the purpose of security to the women passengers indicating the strategy for ensuring such security.

4. The said compliance affidavit, however, is silent regarding payment of compensation to the victim in terms of provisions of Section 124-A read with definition of untoward incident under Section 123 (c) of the Railways Act, 1989 (for short 'the Act').

5. Learned counsel appearing for the State indicates that 75% compensation has already been paid to the victim and 25% compensation would be paid at the conclusion of the trial and as the trial is still pending, the balance amount could not be paid so far.

6. In view of the above, learned counsel for the Railways is directed to complete his instructions pertaining to the payment of compensation to the victim in terms of the provisions of the Act by the next date.

7. List the petition on 08.01.2025."

2. Pursuant thereto, learned counsel for the Railways submits that the amount of compensation has been deposited in the bank account of the victim to the tune of Rs.4,25,000/-. He has produced instructions received in this regard on record.

3. In view of the fact situation, wherein in the order dated 20.11.2024, we have noticed the steps taken by the Railways to prevent similar nature incidents and qua the compensation in question wherein the State has paid 75% compensation and 25% compensation would be paid at the conclusion of the trial and now, the Railways has paid the compensation under the provisions of Railways Act, 1989, the proceedings of the present Criminal-PIL are **closed**.

February 16, 2026

P.Sri./Harshita

(Jaspreet Singh, J.) (Arun Bhansali, C.J.)